

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Excise Misc. Application No. 77404 of 2019 (EH)

(On behalf of the Appellant)

And

Excise Misc. Application No. 77619 of 2019 (withdrawal)

And

Excise Appeal No. 75740 of 2014 & CO-76784/2014

(Arising out of Order-in-Appeal No. 19/RAN/2014 dated 31.03.2014 passed by Commissioner (Appeals), Central Excise, Ranchi.

Commissioner of Central Excise, Ranchi.

C. R. Building ..5, Main Road
Ranchi-834001.

...Appellant

VERSUS

M/s Castron Technologies Ltd.

Phase-III B-4 & B-5, Bokaro Industrial Area,
Balidih, P.O., Balidih, District, Bokaro, Jharkhand
Pin No. 827014.

.....Respondent

APPEARANCE

Shri K. Chowdhury, Authorized Representative for Appellant (s)

None, for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

Misc. Order No. 75088-75089/2021

Final Order No. 75396/2021

DATE OF HEARING : 15 July 2021

DATE OF DECISION : 15 July 2021

Shri P.K.CHOUDHARY :

The Miscellaneous Application (EH) has been filed by the applicant/appellant i.e. Revenue herein for early hearing of the appeal filed by them.

2. In view of the reasons as mentioned in application early hearing of the appeal is granted and Misc. Application (EH) is allowed.

3. Another Misc. Application has been filed by the revenue praying for withdrawal of their appeal in terms of National Litigation Policy vides Board's Instruction being F.No. 390/Misc/116/2017-JC dated 22 August 2019.

4. Shri K. Chowdhury, Authorized Representative appeared on behalf of the Revenue and none appeared on behalf of the respondent.

5. On perusal of the records, I find that the amount involved in the present case is below monitory limit of Rs.50 lakhs which has been notified vide Board's Instruction being F.No. 390/Misc/116/2017-JC dated 22 August 2019.

6. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross objection also gets disposed off.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

T.K.